

FIR No.037/2020
PS North Rohini
U/s: 419/420/34 IPC
State v. Rakesh Prasad

16.06.2020

File has been received from Ld. Duty MM, North-West Rohini Courts, Delhi.

Present : None.

Let a report be called from IO / SHO concerned positively by

17.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Vikas attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

MM-3/MM/(NW)/Rohini/16.06.2020

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(Sushil Kumar)
MM-3/MM/(NW)/Rohini/16.06.2020

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(Sushil Kumar)
MM-3/MM/(NW)/Rohini/16.06.2020

FIR No.0178/2020
U/s 188 IPC
PS Raj Park

16.06.2020

File has been received from Ld. Duty MM, North-West Rohini Courts, Delhi.

Present : None.

Let a report be called from IO / SHO concerned positively by

17.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Vikas attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
MM-3/MM/(NW)/Rohini/16.06.2020

FIR No.332/2019
PS: North Rohini
State v. Madhu Soothanan
U/s: 380 IPC

16.06.2020

Application taken up through video conferencing for hearing upon Interim Bail Application filed on behalf of applicant / accused Madhu Soothanan.

Present : None for the State.

Ms.Sunita Bhatia, Ld. Legal Aid Counsel for applicant / accused Madhu Soothanan (through VC).

This an application seeking interim bail of applicant / accused Madhu Soothanan.

Status report be called from IO / SHO concerned for **17.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Vikas attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
MM-3(NW)/Rohini/16.06.2020

Pooja Chauhan v. The SHO, PS SHO Raj Park

16.06.2020

Application taken up through video conferencing for hearing upon application under Section 156 (3) Cr PC filed on behalf of applicant Ms. Pooja Chauhan.

Present : None for the State.

Sh. Deepak Chauhan, Ld. Counsel for complainant (through VC).

IO has filed interim status report through Whatsapp wherein he seeks some more time to file Status report. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the currency is released to the rightful owner.

Be put up for filing of Status Report on behalf of IO / SHO concerned for

18.06.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Vikas attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

MM-3(NW)/Rohini/16.06.2020

FIR No. 62/2020
PS : Raj Park
State v. Vikas Paswan
U/s: 33/38 Delhi Excise Act

16.06.2020

Application taken up through video conferencing for hearing for cancellation of NBW issued against applicant / accused Vikas Paswan.

Present : None for the State.

Sh. Gopal Sharma, Ld. Counsel for applicant / accused Vikas Paswan
(through VC).

This is an application for cancellation of NBW issued against applicant / accused Vikas Paswan.

Reply filed by IO through e-mail wherein it is mentioned that chargesheet has not yet been in the present FIR and there is no order for issuance of NBW against the applicant / accused. It is further mentioned that the applicant / accused is on bail in the present and the present matter belongs to Delhi Excise Act. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the currency is released to the rightful owner.

In view of the same, there is no question of passing order for issuance of NBW against the applicant / accused arises. Therefore, the present is hereby dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
MM-3(NW)/Rohini/16.06.2020

16.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-4CAJ-3254 on Superdari.

Present : Ld. APP for the State.

Ld. Counsel for applicant Charanjit Gulati (through VC).

The present application for release of vehicle bearing no. **DL-4CAJ-3254** has been filed by the applicant Charanjit Gulati.

Reply filed by IO through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the currency is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off

accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)
MM-3(NW)/Rohini/16.06.2020

16.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-4SCD-1762 on Superdari.

Present : Ld. APP for the State.

Sh. Karan Ahuja, Ld. Counsel for applicant Pradeep (through VC).

The present application for release of vehicle bearing no. **DL-4SCD-1762** has been filed by the applicant Pradeep.

Reply filed by IO through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the currency is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

MM-3(NW)/Rohini/16.06.2020

16.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SBY-9648 on Superdari.

Present : None for the State.

Sh. Suresh Chandra, Ld. Counsel for applicant Raj Kumar (through VC).

The present application for release of vehicle bearing no. **DL-8SBY-9648** has been filed by the applicant Raj Kumar.

Reply filed by IO through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the currency is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Sushil Kumar)

MM-3(NW)/Rohini/16.06.2020